



## **Sikkim Judicial Service Examination, 2025**

### **EMPLOYMENT NOTICE**

Applications are invited from eligible candidates for filling up three (03) (existing & anticipated) vacant posts of Civil Judge-cum-Judicial Magistrate (Grade- III), in the cadre of Sikkim Judicial Service, in the Pay Matrix J-1 (₹77840/-) of Sikkim Judicial Service Rules, 1975 (*as amended up-to-date*), plus other allowances, as admissible under the Rules. The Registry reserves the right to fill vacancies arising subsequent to this advertisement under this recruitment process till the validity date of the panel of recommended candidates in the main list or waiting list.

#### **1. Eligibility conditions are as under:**

- (a) Candidate must be a citizen of India.
- (b) Candidate must be a holder of a degree in law, granted by a University established by law in India.
- (c) Candidate must not be more than 35 years of age as on the last date fixed for receipt of applications.
- (d) Candidate must be able to communicate in Nepali, or any other language of the State.
- (e) Candidate must have adequate knowledge in Computer applications to be tested at the time of viva-voce.
- (f) The candidate must have practiced for a minimum period 3 years as an advocate.
- (g) The candidate shall submit a certificate of 3 years practice duly certified either by the Principal Judicial Officer of that Court or by an advocate of that Court having a minimum standing of 10 years duly endorsed by the Principal Judicial Officer of such a District or a Principal Judicial Officer at such a station.
- (h) Insofar as the candidates who are practicing before High Courts or the Supreme Court of India, they shall be certified by an advocate who has a minimum standing of 10 years duly endorsed by and officer designated by that High Court or Supreme Court.
- (i) The experience of the candidates which they have gained while working as Law Clerks with any of the Judges or Judicial Officers in the country shall also be considered while calculating their total number of years of practice.

2. Competitive examination shall be conducted by the High Court of Sikkim on the date and place so fixed.
3. The written examination shall be conducted as per syllabus prescribed in the Sikkim Judicial Service Rules, 1975 which is available in the High Court's website i.e. <https://hcs.gov.in>
4. All questions shall be answered in English except the vernacular paper. Answers in any language other than English shall not be considered for evaluation on any ground.
5. Viva-voce will carry 100 marks.
  - (i) Only such number of candidates shall be called for viva-voce as shall obtain the highest marks in aggregate of both the papers in the written examination, up to the extent of five times of the number of posts as specified, in the advertisement inviting applications.
  - (ii) Selection of candidates shall be made on the basis of the aggregate marks obtain in the written examination and viva-voce.
6. No person who has more than one wife living and no female candidate who is married to a person, who already has a wife living, shall be eligible for appointment to the service, unless the Governor of Sikkim, for special reasons, exempts such person from the operation of the concerned Rule.
7. Applications can be sent by speed post but must reach the office of the Registrar General on or before **10.10.2025**. Application can also be submitted in the office of the Registrar General during the office hours latest by **10.10.2025** before **4.30 pm**. The application shall be accompanied by attested copies of the following testimonials and three recent passport size photographs:
  - (i) Certificate of Educational qualification, i.e. School certificates, Degree Certificate in Law.
  - (ii) Proof of date of birth.
  - (iii) Certificate of Practice.
8. Incomplete application(s) without the requisite testimonials and/or other documents shall be summarily rejected.
9. The application should be submitted in the prescribed Form which is available in the website of High Court of Sikkim i.e. <https://hcs.gov.in>

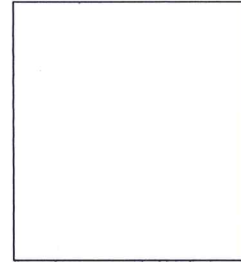
10. The application received after the prescribed date and time shall not be entertained on any ground whatsoever.
11. Only those candidates found eligible on preliminary scrutiny shall be called for Written Examination. The list of candidates whose applications are accepted for taking the examination shall be uploaded in the High Court's website.
12. No T.A/D.A. shall be paid for appearing in the written examination and/or the viva-voce test.
13. The Registry of the High Court of Sikkim reserves the right to accept or reject any application, with or without any reason.
14. Examination fees of ₹600/- shall be payable in favour of the Registrar General, High Court of Sikkim, by way of Account Payee Demand Draft of any Bank, payable at Gangtok, and shall be submitted along with the application. The said amount is non-refundable.
15. Correct mobile/ telephone number(s) along with e-mail address shall be submitted by the candidates along with their applications, to be used for communication by the Registry.

sd/-  
**REGISTRAR**  
**(JUDICIAL SERVICE)**  
**HIGH COURT OF SIKKIM**  
08.09.2025



## **SIKKIM JUDICIAL SERVICE EXAMINATION – 2025**

Roll No.:.....  
(To be filled in by the Office, and not by the Candidate)



### **Application Form**

- Note: 1. The application should be filled in the applicant's own handwriting in English
2. Applicant must affix passport size photograph on  
(i) the application form (ii) and the Admit Card

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1. Name of the applicant in full (in Block letters)

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2. (i) Place of Birth

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(ii) Permanent Address including PIN

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(iii) Present Address for correspondence including PIN

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(iv) Telephone No. including mobile No. & e-mail address (if any)

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3. Date of Birth (in Christian era)

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4. Are you a Citizen of India?

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5. (a) Are you married?

(b) If married, state whether you have more than one spouse living/you are married to a person having already a spouse living.

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6. (a) Father's/Husband's name and place of his domicile.

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7. Give particulars of all examinations passed (Commencing with the matriculation or equivalent examination).

<b>Examination or Degree</b>	<b>Percentage of marks obtained</b>	<b>Division</b>	<b>Year</b>	<b>Subjects</b>	<b>Name of Board/ University</b>

8. Give particulars of practice as an advocate/working as a law clerk.

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9. Number and the Year of Enrollment and Name of the Bar Council (enclosed the certificate or its copy).

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10. Whether you can communicate in Nepali or any other State language (Please tick wherever applicable).

(i) **can speak**      Nepali  Bhutia  Lepcha  Limboo  Tamang   
Gurung  Manger  Sherpa  Mukhia  Rai   
Newar

(ii) **can read**      Nepali  Bhutia  Lepcha  Limboo  Tamang   
Gurung  Manger  Sherpa  Mukhia  Rai   
Newar

(iii) **can write**      Nepali  Bhutia  Lepcha  Limboo  Tamang   
Gurung  Manger  Sherpa  Mukhia  Rai   
Newar

11. Any other relevant information which is deemed fit to be mentioned.

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12. Details of Demand Draft:

No:                      Date:                      Amount:                      Bank:

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13. Details of enclosures:

- (i) Birth Certificate.
- (ii) Class X & XII Certificates with Marks Sheets.
- (iii) Graduation Certificate, if any.
- (iv) LL.B Certificate with Marks Sheets.
- (v) Enrollment Certificate.
- (vi) Certificate of Practice/experience as a law clerk.

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**ADMIT CARD**

Roll No.: .....  
(To be filled by the Office)

Name: .....  
(To be filled by the applicant)

Address: (To be filled by the Applicant)

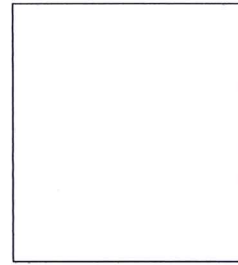
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**SIGNATURE OF CANDIDATE**

**SIGNATURE OF ISSUING AUTHORITY**

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**ADMIT CARD**

Roll No.: .....  
(To be filled by the Office)

Name:- .....  
(To be filled by the Applicant)

Address:- (To be filled by the Applicant)

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**SIGNATURE OF CANDIDATE**

**SIGNATURE OF ISSUING AUTHORITY**

